

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI.**

PRINCIPAL BENCH,
COURT NO. I

EXCISE APPEAL NO. 51358 OF 2019

[Arising out of the Order-in-Appeal No. 24 (CRM) CE/JDR/2019 dated 04/01/2019 passed by The Commissioner (Appeals), Central Excise & CGST, Jodhpur (Rajasthan).]

M/s Vinayak Marmo Pvt. Ltd.

Appellant

H-287-290, Bedla-Sapetia Road, Udyog Vihar, Sukher,
Jodhpur (Rajasthan).

VERSUS

The Commissioner, Central Excise & CGST,

Respondent

142 B, Sector 11, Hiran Magri,
Udaipur (Rajasthan).

APPEARANCE

Ms. Kainaat, Advocate for the appellant.

Shri Sanjay Kumar Singh, Authorized Representative (DR) – for the
Department

CORAM : **HON'BLE SHRI JUSTICE DILIP GUPTA, PRESIDENT**
HON'BLE SHRI P.V. SUBBA RAO, MEMBER (TECHNICAL)

FINAL ORDER NO. 51114/2022

DATE OF HEARING : 28.11.2022

JUSTICE DILIP GUPTA

A certificate in Form IV regarding full and final settlement
of the tax dues has been issued to the appellant.

2. The appeal, therefore, stands dismissed as withdrawn.

(JUSTICE DILIP GUPTA)
PRESIDENT

(P.V. SUBBA RAO)
MEMBER (TECHNICAL)